

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH:
AT HYDERABAD

ORIGINAL APPLICATION NO.1106 of 1993

DATE OF JUDGMENT: 20/ September, 1993

BETWEEN:

Mr. G.Krishna Murthy

Applicant

AND

1. The Director General of Electrical & Mechanical Engineering (Civil), Army Headquarters, DHQ, New Delhi.
2. The Commandant, 1 EME Centre, Secunderabad.
3. The Area Accounts Officer (AAO), C.D.A. (Controller of Defence Accounts), Secunderabad. ..

Respondents

HEARD:

COUNSEL FOR THE APPLICANT: Mr. V.Venkateswara Rao, Advocate

COUNSEL FOR THE RESPONDENTS: Mr. N.V.Raghava Reddy, Addl.CGSC

CORAM:

HON'BLE SHRI JUSTICE V.NEELADRI RAO, VICE CHAIRMAN

HON'BLE SHRI P.T.THIRUVENGADAM, MEMBER (ADMN.)

JUDGMENT

(As per Hon'ble Shri P.T.Thiruvengadam, Member (Admn.))

The applicant in this OA was working as Tailor in the Ordnance Depot, with effect from 25.12.1962 and posted ^{was} to 1 EME Centre, Secunderabad. In this OA, he has prayed for a declaration that he is entitled for the grant of the revised

contd....

pay in the pay scale of Rs.260-400 (Rs.950-1500) with effect from 22.8.1983 with all consequential benefits such as arrears of pay and allowances and corresponding revised scale of pay etc. in terms of the Judgment dt. 21.6.1993 in O.A.No.522/93 on the file of this Bench.

2. O.A.No.522/93 filed by Tailors in the EME Depot BN, Secunderabad for similar relief was disposed-of, based on the orders passed by this Tribunal in O.A.No.443/88, followed by further OAs 46/93 and 270/93. In O.A.No.443/88 dealing with Boot-makers, it was held that there should not be any discrimination between non-industrial boot-makers working in AG.I branch who were allowed higher scales and the non-industrial boot-makers in EME Branch who had filed the O.A. On the same basis, this O.A. has to be allowed, as the stand of the respondents in HQ Southern Command (EME Branch) Pune L/No.541801/1/EME Civ. dt.1.5.93 that the revised scales are not applicable to the non-applicant is entitled for fixation in the pay scale of Rs.260-400 from 15.10.1984, the date from which the scale of Rs.210-290 was replaced by Rs.260-400.

3. This Tribunal is granting the monetary benefits from only one year prior to the filing of the application in all the cases where there is delay on the part of the applicants in approaching this Tribunal. As this O.A. was filed on 24.8.1993, the monetary benefit has to be given from 24.8.1992. The time for implementation of this order is six months from the date of receipt of this order.

4. The C.A. is accordingly ordered at the admission stage. No costs.

P.J.D...

(P.T.Thiruvengadam)
Member(Admn.)

Neeladri
(V.Neeladri Rao)
Vice-Chairman

Dated 26th September, 1993.

SS/9/73
Deputy Registrar(J)

ven/ark

To

1. The Director General of Electrical & Mechanical Engineering (Civil), Army Headquarters, DHQ, New Delhi.
2. The Commandant, * 1 EME Centre, Secunderabad.
3. The Area Accounts Officer(AAO), C.D.A.(Controller of Defence Accounts) Secunderabad.
4. One copy to Mr.V.venkateswar Rao, Advocate, CAT.Hyd.
5. One copy to Mr.N.V.Raghava Reddy, Addl.CGSC.CAT.Hyd.
6. One copy to Library, CAT.Hyd.
7. One spare copy.

pvm

31/9/93
28/9/93

Recd by
TYPED BY

COMPARED BY

CHECKED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE V.NEELADRI RAU
VICE CHAIRMAN

AND

THE HON'BLE MR.A.B.GORTHI : MEMBER(A)

AND

THE HON'BLE MR.T.CHANDRASEKHAR REDDY
MEMBER(JUD)

AND

THE HON'BLE MR.P.T.TIRUVENGADAM:M(A)

Dated: 20 - 9 -1993

ORDER/JUDGMENT:

M.A./R.A./C.A. No.

in

O.A.No. 1106/93

T.A.No. (W.P.)

Admitted and Interim directions
issued

Allowed.

Disposed of with directions

Dismissed.

Dismissed as withdrawn

Dismissed for default.

Rejected/Ordered.

No order as to costs.

pvm

Dec 28/93

